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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. NO. 189/94  
IN  
O.A. NO. 102/92

New Delhi this the 7th day of December, 1994

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN  
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Shri C. R. Gautam S/O Shri Ram Dass,  
R/O Qr. No. 688, B.K.Singh Marg,  
New Delhi.

... Applicant

( By Advocate Shri M. L. Ohri )

Versus

1. Union of India through the Secretary, Ministry of Finance, Shri Montek Singh, North Block, New Delhi.
2. Dr. N. R. Sivaswamy, Chairman, Central Board of Direct Taxes, North Block, New Delhi.
3. Shri Ravi Kant, Chief Commissioner of Income Tax, C.R. Building, New Delhi.
4. Shri T. N. Chopra, Commissioner of Income Tax, IX Charge, Central Revenue Bldg., New Delhi.
5. Shri Ashok Kakkar, Dy. Commissioner of Income Tax, Range 14, Central Revenue Bldg., New Delhi.

... Respondents

( By Advocate Shri R. S. Aggarwal )

ORDER (ORAL)

Shri Justice S. C. Mathur -

Learned counsel for the respondents has stated that the judgment of the Tribunal has been complied with. This position is not disputed by the learned counsel for the applicant who does not press the application now. The application is accordingly rejected. Notice issued is discharged.

1.0.25

( P. T. Thiruvengadam )  
Member (A)

( S. C. Mathur )  
Chairman

/as/